

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT NO. IV,
NEW DELHI**

**ITEM No. 6
IB-385/ND/2020**

Under Section: 7 of IBC.

In the matter of:

DMI Finance Pvt. Ltd.	...	Applicant
Vs		
Navin Raheja	...	Respondent

Order delivered on 31.01.2020

CORAM

**MS. INA MALHOTRA,
HON'BLE MEMBER (J)
MR. HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	:	Mr. Kinsuk Chatterjee, Adv., Mr. Kushal Bansal, Adv.
For the Respondent	:	

ORDER

IB-385/ND/2020 has been filed by the Creditor under Section 95 of IBC to initiate insolvency resolution process of the personal guarantors. Notice to the respondent vide all modes.

In the meantime, learned counsel prays for grant of interim protection under Section 96 of IBC which mandates that an interim moratorium to commence on the date of the application, in relation to all debtors. Accordingly, we direct that an interim moratorium shall come into effect restraining respondent from recovering from any debtors. Affidavit of service be filed. List on 04.02.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(INA MALHOTRA)
MEMBER (JUDICIAL)**

MUKESH

